

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1400**

**TO BE ANSWERED ON WEDNESDAY, THE 10<sup>TH</sup> FEBRUARY, 2021**

**Gram Nyayalayas**

**1400. SHRI SHRIRANG APPA BARNE:  
SHRI SANJAY SADASHIVRAO MANDLIK:  
SHRI SUDHEER GUPTA:  
SHRI CHANDRA SEKHAR SAHU:  
SHRI BIDYUT BARAN MAHATO:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has set up Gram Nyayalayas across the country and if so, the details thereof, State/UT-wise;
- (b) whether the villages are facing difficulties in getting justice from subordinate/High courts as they are far away from their place of residence;
- (c) if so, the details thereof along with the steps taken by the Government to set up more Gram Nyayalayas in villages;
- (d) whether the Government proposes to provide additional funds to the States to set up these Nyayalayas;
- (e) if so, the details of the States which have sought more funds; and
- (f) the other steps taken/being taken by the Government to provide speedy justice in rural areas?

**A N S W E R**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)**

(a) to (f) : In terms of Section 3 (1) of the Gram Nyayalayas Act, 2008, the State Governments are responsible for establishing Gram Nyayalayas in

consultation with the respective High Courts. Presently only 12 States have established Gram Nyayalayas. The Central Government has been requesting States and High Courts for establishment of Gram Nyayalayas in the respective States. As per the information made available by the various State Governments / High Courts there are 402 Gram Nyayalayas notified, out of which 225 are operational. The State-wise details are given as follows:

<b>State</b>	<b>Gram Nyayalayas Notified</b>	<b>Gram Nyayalayas Functional</b>
Madhya Pradesh	89	89
Rajasthan	45	45
Karnataka	2	2
Odisha	22	16
Maharashtra	39	24
Jharkhand	6	1
Goa	2	0
Punjab	9	2
Haryana	3	2
Uttar Pradesh	113	14
Kerala	30	30
Andhra Pradesh	42	0
<b>Total</b>	<b>402</b>	<b>225</b>

The Gram Nyayalayas Act, 2008 has been enacted vide notification dated 7<sup>th</sup> January, 2009 for establishment of Gram Nyayalayas at the grass roots level for the purposes of providing access to justice to the citizens at their doorsteps. The Gram Nyayalayas Act provides for establishment of Gram Nyayalayas for every Panchayat at intermediate level or a group of contiguous Panchayats at intermediate level in a district or where there is no Panchayat at intermediate level in any State, for a group of contiguous group Panchayats. However, the Act does not make setting up of Gram Nyayalayas

mandatory. The issues affecting the implementation of the Gram Nyayalayas scheme were discussed in the Conference of Chief Justices of High Courts and Chief Ministers of the States on 7<sup>th</sup> April, 2013. It was decided in the Conference that the State Governments and High Courts should decide the question of establishment of Gram Nyayalayas wherever feasible, taking into account their local problems with focus on covering those Talukas under the Gram Nyayalaya scheme where regular courts have not been set up.

A sum of Rs. 74.60 crore has been released so far by the Central Government for establishment and operationalization of Gram Nyayalayas including Rs. 6.00 crore released during the current financial year. For the next financial year, a sum of Rs. 8.00 crore has been allocated for the establishment and operationalization of Gram Nyayalayas. The Union Government provides central assistance for meeting the non-recurring expenditure limited to Rs.18.00 (eighteen) lakhs. In addition, the central assistance to the States for meeting the recurring expenditure is limited to Rs.3.20 lakhs per completed year of operation of a Gram Nyayalaya and is released to the States for the first three completed years of operation of the Gram Nyayalaya.

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